

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Original Application No. 25/2019**

**In the matter of:**

Abdul Farukh ...Applicant

Versus

Govt. of NCT of Delhi. ...Respondents

And

**Original Application No. 685/2019**

**In the matter of:**

Rakesh Kumar ...Applicant

Versus

Govt. of NCT of Delhi. ...Respondents

**NDOH:-07.09.2021**

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Filed by:

(Delhi Pollution Control Committee)  
Respondent

New Delhi:  
Dated: 03.09.2021

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**COMPILED ACTION TAKEN REPORT WITH RESPECT TO  
ORDER DATED 13.07.2020.**

1. That above referred matter is now listed before this Hon'ble Tribunal for 07.09.2021 for considering the action in terms of order dated 13.07.2021.

2. That, as submitted earlier, the Chief Secretary, Delhi decided that Delhi Jal Board will prepare the list of illegal borewells, Revenue Department will supervise the closure action of the illegal borewells and DPCC was assigned the task to impose EDC on the violators as per the list provided by DJB.

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3. That Revenue Authorities provided the details of action taken by them, which is as follows:

Districts	ATR (Borewell sealed till 31.08.2021)		
	No. of Illegal borewells identified in the District	Action taken on illegal borewells till 31.08.2021	No. of Illegal borewells to be sealed
North	761	748	13
East	116	116	0
South West	6681	1410	5271
South East	297	231	66
North West	8299	5814	2485
Shahdara	552	552	0
New Delhi	75	75	0
Central	611	412	199
West	2185	1793	392
North East	0	0	0
South	84	84	0
<b>Total</b>	<b>19661</b>	<b>11235</b>	<b>8426</b>

4. DPCC on its part has taken following action to assess the Environmental Compensation to be imposed on the basis of information received from DJB and Revenue Authorities:

- (i) Show cause notices for imposition of EDC issued: 18315
- (ii) EDC amount proposed in above mentioned SCNs: 70,65,80,000/-
- (iii) EDC amount imposed: 70,65,80,000/-
- (iv) EDC amount received: Rs. 23,80,000/-.
- (v) EDC amount yet to be recovered: 70,42,00,000/-

*Handwritten:* Due to continuing pandemic, the process of recovery is very slow and Revenue authorities are not able to spare their manpower for taking action.

5. That many units had mentioned their inability or delay in depositing the EDC due to Covid- 19 Pandemic and low economic activity during last few months since March 2020. They have also mentioned that unprecedented health crisis and emergency coupled with steep downfall in the revenue earning due to lockdown which has brought down the economic activities to

the lowest level. In case of remaining units, recovery certificates was issued to the concerned District Magistrates/SDMs, to recover the amount as arrears of land revenue from the remaining units which have not deposited Environmental Damages Compensation (EDC).

The present status report may kindly be taken on record.



(Dr. B. M.S. Reddy)  
Sr. Env. Engineer